

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(C) NO. 1033 OF 2023

JYOTI SAHA

PETITIONER(S)

VERSUS

SHIVAM KUMAR

RESPONDENT(S)

O R D E R

During the pendency of this transfer petition, the parties have negotiated a settlement before the Supreme Court Mediation Centre and their Settlement Agreement dated 21st October, 2023, is brought on record.

Having perused the same and, further, since the parties have adhered to the terms therein and also taking note of the fact that the parties were involved in some litigation and the marriage has irretrievably broken down, we deem it appropriate to exercise our power under Article 142 of the Constitution of India and dissolve the marriage solemnized on 06.05.2018 between the parties. The decree shall be drawn up accordingly.

In view of above, Criminal Case No. 580 of 2021, pending before the learned Additional Chief Judicial Magistrate-2, Ghaziabad Court, U.P.; Criminal Case No. 1381 of 2020, pending before the Fast Track Court-1, Ghaziabad Court, U.P.; and the

Maintenance Case No. 498 of 2020, pending before the Principal Judge, Family Court 5, Ghaziabad, U.P.; shall stand quashed.

Further, in view of the above order, the proceedings in H.M.A. No. 27 of 2022, pending before the learned Principal Judge, Family Court, Madhepura, Bihar, shall also stand closed.

In terms of the above, the transfer petition stands disposed of.

.....J.
[A.S. BOPANNA]

.....J.
[SANJAY KUMAR]

NEW DELHI
MAY 08, 2024

ITEM NO.1

COURT NO.5

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (C) No. 1033/2023

JYOTI SAHA

Petitioner(s)

VERSUS

SHIVAM KUMAR

Respondent(s)

(IA No. 80623/2023 - EX-PARTE STAY)

Date : 08-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Harsh Ahuja, Adv.
Mr. Smarhar Singh, AOR

For Respondent(s) Ms. Sunieta Ojha, AOR
Mr. Talish Ray, Adv.
Ms. Vasudha, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The Transfer Petition is disposed of in terms of signed
order.

Pending application(s) shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(Signed order is placed on the file)

(DIPTI KHURANA)
ASSISTANT REGISTRAR